

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4632  
ANSWERED ON:11.08.2014  
REMISSION OF LIFE CONVICTS  
Subbareddy Shri Yerram Venkata

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the State Governments have power to grant remission to the life convicts and if so, the details thereof;
- (b) whether such powers have been exercised earlier by any States and if so, the details thereof;
- (c) whether the State Governments have been restrained recently from exercising power of remission for releasing life convicts; and
- (d) if so, the details thereof along with the response of the State Governments thereto ?

**Answer**

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a) Yes, Article 161 of the Constitution of India provides that the Governor of a State shall have the power to grant pardons, reprieves, respites or remissions of punishment or to suspend, remit or commute the sentence of any person convicted of any offence.
- (b)to (d) The information is being collected and will be laid on the Table of the House.